

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Appeal No. ST/52376/2019

[Arising out of Order-in-Appeal No. 446(CRM)ST/JDR/2019 dated 08.05.2019, passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur (RAJ)]

MOTION EDUCATION PVT LTD

APPELLANT

Vs.

**COMMISSIONER, CENTRAL GOODS
& SERVICE TAX & CUSTOMS, UDAIPUR**

RESPONDENT

APPEARANCE:

None for the Appellant

Shri Mahesh Bhardwaj, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: August 16, 2021

FINAL ORDER No. 51753 /2021

PER RACHNA GUPTA

None is present for the appellant. However letter has been sent to the Registry by post which has been received on July 14, 2021 mentioning that the appellant has already availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. A copy of Discharge certificate, SVLDRS form 4 for full and final settlement of tax dues under section 127 of the Finance Act, 2019 read with Rule 9 of the is also annexed therewith. Perusing the same and comparing it to the demand in question and also keeping in view the same and the objective of the scheme, the request of withdrawal is hereby accepted. Appeal stands dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**